

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 102 of 2020

IN THE MATTER OF:

Shri Anup Kumar Khemani & Ors. ...Appellants

Versus

Balendra Choudhury & Ors. ...Respondents

For Appellant:

For Respondent: Mr. Krishnendu Dutta, Sr. Advocate with

Mr. R. Jawahar Lal, Advocate for Respondent Nos. 1 & 2

Mr. Abhinav Hansaria, Advocate for Respondent No. 3.

WITH

Company Appeal (AT) No. 103 of 2020

IN THE MATTER OF:

M/s Assam Medical Corporation Pvt. Ltd. ...Appellant

Versus

Balendra Choudhury & Ors. ...Respondents

For Appellant: Mr. Krishnendu Dutta, Sr. Advocate with Mr. Abhinav Hansaria, Advocate.

For Respondent: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates for Respondent Nos. 1 & 2

WITH

Company Appeal (AT) No. 104 of 2020

IN THE MATTER OF:

Dr. Kali Charan Das Trust ...Appellant

Versus

Balendra Choudhury & Ors. ...Respondents

For Appellant: Mr. Dhruv Suri and Mr. Jayant Mehta, Advocates.

For Respondent: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates for Respondent Nos. 1 & 2.

Mr. Krishnendu Dutta, Sr. Advocate with Mr. Abhinav Hansaria, Advocate for Respondent No. 3.

Cont.....

WITH
Company Appeal (AT) No. 113 of 2020

IN THE MATTER OF:

Mr. Balendra Choudhury & Anr.

...Appellants

Versus

Assam Medical Corporation Pvt. Ltd.

...Respondent

For Appellant: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates.

For Respondent: Mr. Krishnendu Dutta, Sr. Advocate with Mr. Abhinav Hansaria, Advocate for Respondent No. 1.

ORDER
(Virtual Mode)

15.10.2020 It is stated that the pleadings are complete.

It is also stated that the Appellant in Company Appeal (AT) No. 113 of 2020 is the original petitioner who has filed the Appeal being aggrieved by part of the impugned order.

Appellants in the other three Appeals are stated to be contesting Respondents who are aggrieved by part of the impugned order.

Parties may file brief Written Submissions not more than three pages. Parties may also prepare and file chart not more than three pages, without comments, referring to dates and events chronologically, making reference to page numbers.

Parties may file copies of Judgment(s) which they want to refer and rely on at the time of arguments.

Cont.....

List these Appeals 'For Admission (After Notice) Hearing on **2nd December, 2020.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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